

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.04/(MAH)/2011
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.04.2017

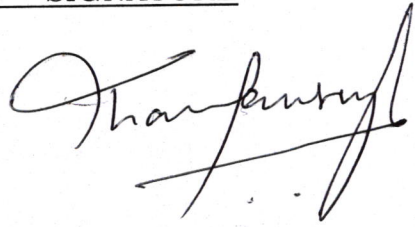
NAME OF THE PARTIES: Justice B. G. Kolse Patil

V/s.

M/s. Sakal Papers Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act, 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
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1)	Adv. Chandan Singh Shekhar	Advocate for Respondent I-8 ALM legal	
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Order

CP No.04/66/ NCLT/MB/MAH/2017

On the Application for withdrawal moved by the Petitioner, the same is
hereby dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)